

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 8

C.P.(IB)26(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES: **PRADEEP G ROHRA**

Section 94(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)26(MB)2024

- 1) Ms. Ranjita, Ld. Counsel for the Applicant is present. None present for the Petitioner/Personal Guarantor, when the matter is called out.
- 2) The matter is listed on Board today under the caption "For Clarification". The matter was Reserved for Orders; however, while preparing the orders, this Bench Noticed that the Report of the Resolution Professional is still lying in the Registry and the Registry has not numbered the said Application. Hence, this Bench could not have an advantage to look into the contents of the Report filed by the Resolution Professional. However, copy of the Reply filed by the Petitioner/Personal Guarantor is available on record.

3) In that view of the matter, the present Company Petition is hence de-reserved. Stand over to 24.06.2024, for further consideration and hearing. Needless to say, Registry, forthwith, shall number the Application filed by the Resolution Professional in the present Company Petition for placing on record the Report, and shall list the same on Board on the next date of hearing along with the main Company Petition.

SD/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

SD/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**